

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE THIRTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 40874 OF 2018

Between:

1. Sabita Joshi, W/o. Late Bhaskar Rao Joshi, aged about 63 years, R/o. 13-6-227, Moghalkanala, Karwan, Hyderabad.
2. Rajgopal Joshi, S/o. Late Bhaskar Rao Joshi, aged about 40 years, R/o. 13-6-227, Moghalkanala, Karwan, Hyderabad.
3. Zakir Baqueri, S/o. Late Mohd Baquer, aged about 47 years, R/o. 13-4-150, Sabji Mandi, Hyderabad.
4. Akber Khan, S/o. Late Jahangir Khan, aged about 65 years, R/o. H.No.13-4-150, Sabji Mandi, Hyderabad.
5. Sheik Hameed, S/o. Sheik Mahboob, aged about 53 years, R/o. H.No.13-1-1234/1/4/A/1, Tappachabutra, Hyderabad.

...PETITIONERS

AND

1. The Greater Hyderabad Municipal Corporation, rep. by its Commissioner, Tank Bund, Hyderabad.
2. The Assistant City Planner, Circle No.17, Greater Hyderabad Municipal Corporation, at Hyderabad.
3. The Telangana State Wakf Board, rep. by its Chief Executive Officer, Nampally, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ and direct the respondents to act in accordance with law and forbear from demolishing the function halls of the

petitioners namely 1)Vintage Palace, 2) Mahaboob Pride and 3) Crown Palace in Sy.Nos.182/1 and 182/2 of Gudimalkapur village, Asifnagar Mandal, Hyderabad when the regularization application of the petitioners is pending and further direct the respondents not to interfere with the possession and enjoyment of the petitioners or their leaseholders in respect of the above said function halls.

I.A. NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of demolition of the function halls by name 1)Vintage Palace, 2) Mahaboob Pride and 3) Crown Palace in Sy.Nos.182/1 and 182/2 of Gudimalkapur village, Asifnagar Mandal, Hyderabad, pending disposal of the writ petition.

Counsel for the Petitioner: M/s. BHARADWAJ ASSOCIATES (NOT PRESENT)

**Counsel for the Respondent No.1 & 2: SRI MIDDE ARUN KUMAR,
SC FOR GHMC**

**Counsel for the Respondent No.3: SRI FARHAN AZAM KHAN,
SC FOR WAKF BOARD**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.40874 of 2018

DATED: 30.06.2026

Between:

Sabita Joshi W/o. Late Bhaskar Rao Joshi & 4 others

... Petitioners

AND

The Greater Hyderabad Municipal Corporation,
Rep. by its Commissioner, Tank Bund,
Hyderabad & 2 others

... Respondents

ORDER:

No one appears for the petitioners.

Mr. Farhan Azam Khan, learned Standing Counsel for Telangana State
Wakf Board, appears for respondent No.3.

2. Reference is made to the order dated 14.11.2018, which reads as under:

“Heard Sri Neeli Ashok Kumar, Standing Counsel appearing on behalf of Greater Hyderabad Municipal Corporation.

Sri Vedula Venkataramana, learned counsel for the petitioners submits that the notice under Section 636 of the Hyderabad Municipal Corporation Act, dated 13.11.2018 came to served on the wilt petitioners on the evening of 13.11.2018, giving (24) hours time for removal of the constructions on the subject premises, failing which the authorities threatened to demolish the structures therein. In view of the above, he pleads that the

authorities may be directed not to take any action till the matter is heard, along with C.C.No. 1742 of 2017.

As the issue involved in C.C.No. 1742 of 2017 and the present writ petition is one and the same, the Registry shall post the present writ petition along with C.C.No. 1742 of 2017 in PIL No. 124 of 2015, after obtaining necessary orders from My Lord the Hon'ble the Chief Justice. Having regard to the facts in issue, the authorities shall not take any steps for removing the structures on the subject premises, for a period of one week from today."

3. After the above interim order, the Greater Hyderabad Municipal Corporation (GHMC) has passed an order refusing to regularise the construction which was made the subject matter of W.P.No.44801 of 2018, which is also on board today. As such the instant Writ Petition has been rendered infructuous and is, accordingly, disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A. SREENIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
2. The Assistant City Planner, Circle No.17, Greater Hyderabad Municipal Corporation, at Hyderabad.
3. The Chief Executive Officer, Telangana State Wakf Board, Nampally, Hyderabad.
4. One CC to M/s. BHARADWAJ ASSOCIATES, Advocate [OPUC]
5. One CC to SRI MIDDE ARUN KUMAR, SC FOR GHMC [OPUC]
6. One CC to SRI FARHAN AZAM KHAN, SC FOR WAKF BOARD [OPUC]
7. Two CD Copies

BSR

GJP



HIGH COURT

DATED: 30/06/2026

ORDER

WP.No.40874 of 2018



**DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

⑨ NT
3/7/26.